

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. 11/GT/2012

Date: 27.8.2013

To,

Director (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road,
Kolkatta-700054

Sir,

Subject: Petition No. 11/GT/2012: Approval of tariff for Durgapur Steel Thermal Power Station Units I&II (2X500 MW) for the period from the respective dates of their Commercial Operation to 31.3.2014.

Ref: Your affidavit dtd.26.07.2013

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **12.9.2013**:

1. Justification, if any, for time over-run of 14 months for Unit-I and 16 months for Unit-II with reference to scheduled COD of both the units as per date of start of work (Zero date) by giving PERT chart as per original schedule of work. The scheduled COD of both the units as per investment approval of DVC Board as per requirement of Form-5A of 2009 Tariff Regulations shall be submitted.
2. Cost overrun due to time overrun shall be quantified with detailed computations giving break-up of increase due to escalation in prices in different contract packages, increase in IDC & FC with detailed computation giving the actual phasing of expenditure and considering the phasing of expenditure as per investment approval, increase due to change of scope and increase in IEDC etc.
3. Actual capital cost shall be compared with the Bench Mark cost specified by the Commission vide order dtd. 4.6.2012 and any variations in capital cost shall be explained. Also information as per format-5E enclosed shall be furnished.
4. Cost of initial spares capitalized as on actual date of commercial operation (COD) of Unit-I & Unit-II.
5. Item wise details of additional capitalization during 2012-13 and 2013-14 claimed for balance work under approved cost shall be furnished.
6. The price and GCV of fuel (Coal & Oil) for preceding three months from the date of actual COD of Unit-I and Station.
7. The revenue generated from the sale of infirm power (excluding fuel cost) from Unit-I & Unit-II shall be furnished separately and also confirm as to whether any revenue earned from infirm power have been adjusted in the capital cost as on COD of Unit-I and the Station.

8. Editable soft copy of the additional submission as well as petition shall be furnished.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

(B. Sreekumar)
Deputy Chief (Law)